

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri D.P. Sinha, Member**
2. **Shri G.S. Rajamani, Member**
3. **Shri K.N. Sinha, Member**

Petition No. 74/2000

In the matter of

Payment of Income Tax Bill of NTPC s Power Stations for supply of Electricity.

And in the matter of

National Thermal Power Corporation Ltd.

Petitioner

Vs

Maharashtra State Electricity Board

Respondent

The following were present:

1. Shri K.K. Garg, GM (C), NTPC
2. Shri. V.K. Padha, DGM, NTPC
3. Shri S.K. Sharma, Sr. Mgr (C), NTPC
4. Shri T.R. Sohal, DGM, NTPC
5. Shri Rajeshwar Dart, DGM, NTPC

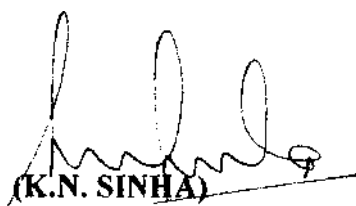
**ORDER (DATE OF HEARING
27.8.2001)**

The petitioner, NTPC filed this petition on 18th August 2000 seeking direction to the respondent Maharashtra State Electricity Board to pay/reimburse the amount due to the petitioner towards income-tax paid in advance by the petitioner and further directions to continue to pay the amount in future without any default.

2. At the hearing before the Commission on 12th October 2000, both the parties had agreed to discuss the matter among themselves so that an amicable settlement on the issue raised in the petition could be arrived at.

3. Under directions of the Commission, the petitioner has filed an affidavit on 31.7.2001 informing that a meeting was held on 18.7.2001 between the parties and as per the settlement reached between them, the respondent has agreed for payment of current advance income-tax bills on monthly basis and payment of outstanding dues of income-tax through issuance of bonds. A copy of the minutes of the meeting signed between the parties has also been placed on record by the petitioner along with its affidavit.

4. In view of the agreement between the parties, no further directions to the respondent are necessary. The petition has become infructuous and is disposed of accordingly.


(K.N. SINHA)
MEMBER


(G.S. RAJAMANI)
MEMBER


JOE^SINHA)
MEMBER

New Delhi dated 31st August 2001